

The High Court Of Madhya Pradesh**WP-2382-2019***(SURAJ JATAV Vs THE STATE OF MADHYA PRADESH)***Gwalior, Dated : 11-02-2019**

None for the petitioner.

Shri Anand V. Bharadwaj, Govt. Advocate for the respondent/State.

Corpus who is a major married lady aged about 22 years, is present in the court.

Corpus has been produced by ASI G.S. Parashar and lady constable Geeta Pathak, Police Station Joura District Morena.

The present petition seeks issuance of a writ of habeas corpus on the factual allegation that petitioner's wife Laxmi is missing since 10/1/19 and in regard to which a missing report was lodged at Police Station Joura District Morena.

On being questioned by the court, corpus informed that she has been residing at Puna with Sandeep Jatav/respondent No.4 on her own volition and she has not been subjected to any unlawful confinement or restraint.

In view of the aforesaid statement, the present petition for issuance of writ of habeas corpus has become infructuous and is dismissed as such.

**(SHEEL NAGU)
JUDGE**